

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 732 OF 2019 IN**  
**DFR NO. 797 OF 2019**

**Dated : 10<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Power Transmission Corporation of Uttarakhand Limited** .... **Appellant(s)**  
**Versus**  
**Uttarakhand Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Divyashnu Bhatt

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Krishn for R-1

Ms. Shikha Ohri  
Mr. Matrugupta Mishra for R-2

**ORDER**  
**(IA No. 732 of 2019 – for delay in filing)**

There is 43 days delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may kindly be condoned.

We have heard learned counsel for the applicant/appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

**DFR NO. 797 OF 2019**

**Admit.**

Registry is directed to number the appeal and list the matter on **09.09.2019**.

In the meantime, learned counsel for the respondents are directed to file reply within six weeks' time i.e. on or before 20.08.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the appellant on or before 03.09.2019 with advance copy to the other side.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**